

## ASSAM ACT III OF 1932

THE ASSAM COURT-FEES (AMENDMENT)  
ACT, 1932\*[Published in the *Assam Gazette* of the 27th April 1932]*An Act to amend the Court-fees Act, 1870*

WHEREAS it is necessary to amend the Court-fees Act VII of Act, 1870, in its application to Assam in the manner 1870. hereinafter appearing ;

Short title,  
extent and  
commence-  
ment. It is hereby enacted as follows :—

1. (1) This Act may be called the Assam Court-fees (Amendment) Act, 1932.

(2) It extends to the whole of Assam.

(3) It shall come into force on the 1st May, 1932.

Amendment of section 7. 2. In section 7 of the Court-fees Act, 1870 (herein- Act VII of 1870. after referred to as the principal Act)—

in sub-clause (a) of clause V for the word "ten" the word "twenty" shall be substituted.

Amendment of section 10. 3. For clause (ii) of section 10 of the principal Act, the following clause shall be substituted namely:—

" ii. In such case—

(a) the suit shall be stayed until the additional fee is paid and if the additional fee is not paid within such time as the Court shall fix, the suit shall be dismissed; and whether the additional fee is or is not paid,

(b) the court may, if it is of opinion that the estimation has been grossly insufficient, further order that the expenses of the commission, or such portion thereof as the court may think reasonable, be paid by the party in fault to the Government, and the order so made shall have the force and effect of a decree passed by the court."

\* For Statement of Objects and Reasons, see *Assam Gazette* 1931, Part V, page 20 ; for Report of Select Committee, see *Assam Gazette*, 1932, Part V, page 55 ; for Proceedings in Council, see *Assam Gazette*, Part VI, 1931, pages 50, 380-385, 840-857, and 1932, pages 28-29, 736-741.